

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.) No. 1082/2001
(From the judgement and order dated 02/03/2001 in CRLA 304/96
of The HIGH COURT OF KERALA AT ERNAKULAM)

R. BALAKRISHNA PILLAI Petitioner (s)

VERSUS

STATE OF KERALA Respondent (s)
With Crl. M.P. No. 1969/2001 (for bail)

WITH SLP(Crl.)/2001
(CC. (Crl.) 2034 (With appln. for exemption from surrendering)

Date : 19/03/2001 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. U.R. Lalit, Sr. Adv.
in SLP(Crl.) 1082/01 Mr. Fazlin Anam, Adv.
Mr. E.M.S. Anam, Adv.

in SLP(Crl.)../01 Mr. P.P. Rao, Sr.Adv.
(CC. Crl. 2034/01) Mr. Fazlin Anam, Adv.
Mr. E.M.S. Anam, Adv.

For Respondent/(s) Mr. Harish N. Salve, SG
Caveator (s) Mr. Mukul Rohtagi, ASG
Mr. K.Gopala Krishna Kurip, Adv.
Mr. P.N. Sukukaran, Adv.
Mr. A.P. Jyothish, Adv.
Mrs. Beena Prakash, Adv.
Mr. G. Prakash, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Learned Solicitor General appears on caveat for the respondent-State. Let a copy of the paper-books be supplied to him. Learned counsel for the petitioners states that copies of the paper-books will be delivered to the learned Solicitor General during the course of the day today.

Learned counsel for the petitioners states that the petitioners have surrendered on 16.3.2001.

List the matter on Friday, the 23rd March, 2001.

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(Ajay Kr. Jain) (Prem Prakash)
Court Master Court Master